

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.O.A.590/1996

Date of order : 29.10.2003

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. N. Prusty, Judicial Member

LALAN JHA  
VS.  
UNION OF INDIA & ORS.

For the applicants : Ms. U. Sanyal, counsel  
Ms. S. Banerjee, counsel  
For the respondents : Mr. M.S. Banerjee, counsel

O R D E R

MR. NITYANANDA PRUSTY, J.M.:

Ms. U. Sanyal leading Ms. S. Banerjee, ld. counsel for the applicant and Mr. M.S. Banerjee learned counsel for the respondents are present. The applicant is also present in court today. Heard ld. counsel for both the parties.

2. During the course of hearing Ms. Sanyal ld. counsel submits that her client wants to withdraw the present application and file an appropriate representation before the concerned authorities for redressal of his grievances. She further submits that the applicant shall be satisfied, if the applicant is permitted to withdraw this O.A. with liberty to file a representation before the respondent authorities and the O.A. is disposed of directing the respondents to consider the representation in accordance with law/rules within a stipulated period.

3. Mr. M.S. Banerjee, ld. counsel for the respondents has no objection to the above prayer of the applicant for withdrawal of the present application.

4. In view of the above submissions made by the ld. counsel for both sides, the O.A. is dismissed as 'withdrawn'. However, the applicant is at liberty to make appropriate representation to the competent authorities highlighting all his grievances. In case such representation is filed, the respondents are directed to consider and dispose of the same in accordance with law by passing a reasoned and speaking order within a period of three months from the date of